

**Central Administrative Tribunal
Principal Bench
New Delhi**

OA No.476/2017

New Delhi, this the 4th day of July, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Praveen Mahajan, Member (A)**

Shri Ashish Vats
Age-24 years
S/o Shri Naresh Vats
Working as Trackman
Under Sr. Section Engineer (P.Way)
Sonepat. Applicant

(By Advocate:Ms. Meenu Mainee)

Versus

Union of India: Through

1. General Manager
Northern Railway
Baroda House, New Delhi.
2. Chief Personnel Officer
Northern Railway
Baroda House, New Delhi.
3. Divisional Railway Manager
Northern Railway
Moradabad.
4. Divisional Railway Manager
Northern Railway
State Entry Road, New Delhi. Respondents

(By Advocate:Shri V.S.R. Krishna and Shri A.K.Srivastava)

ORDER (Oral)

By Hon'ble Mr. V. Ajay Kumar,

When this matter is taken up for hearing, it is brought to our notice that representation made by the applicant regarding subject matter is still pending before the respondents for consideration. It is

also submitted that in the meanwhile certain OAs filed by identical persons were allowed.

2. In view of this, the OA is disposed of without going into the merits of the case by permitting the applicant to make appropriate fresh representation ventilating his grievances to the respondents within two weeks from the date of receipt of a certified copy of this order by enclosing the decisions, if any, on which he is relying, and on receipt of such representation from the applicant the respondents shall consider the same and pass appropriate reasoned and speaking order in accordance with law within 90 days therefrom. No costs.

(Praveen Mahajan)
MEMBER(A)

(V.Ajay Kumar)
MEMBER (J)

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